

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO.1967**

**TO BE ANSWERED ON THE 15<sup>TH</sup> DECEMBER, 2021/ AGRAHAYANA 24, 1943 (SAKA)**

**STRENGTHENING OF PRIVATE SECURITY AGENCIES**

**1967        SHRI SAMBHAJI CHHATRAPATI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government has any plan to discipline and strengthen the private security agencies after the major role they played during peak period of Covid-19 to enable them to be more effective in rendering services;**

**(b) if so, the details thereof; and**

**(c) whether Government has undertaken any study on how these agencies could be more effective so that their base could be broadened further to generate more employment?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) and (b): Under the Private Security Agencies (Regulation) Act 2005 [PSAR Act], the authority of licensing, regulation and monitoring etc. of the private security agencies lies with the State/UT Governments. The Government of India, in December, 2020, has also notified the Private Security Agencies Central Model Rules, 2020 in supersession of earlier Central Model Rules of 2006.**

**Further, the Private Security Agencies (Private Security to Cash Transportation Activities) Model Rules, 2018 were circulated to further strengthen Private Security Agencies and to make them more accountable.**

**The Government of India also launched the Private Security Agency Licensing Portal on 24.09.2019 to facilitate these agencies. The portal provides a common platform for applying for licence across the country and facilitates online antecedents' verification of applicants of private security agencies. The portal services are also available in regional languages.**

**(c): While formulating the Central Model Rules 2020, study by way of wide consultations, inviting suggestions of general public and physical meetings, was held with all stakeholders, including State/UT Governments and industry Associations, with a view to bring in appropriate reforms to further promote Private security agencies. These model rules will help in further qualitative and quantitative growth in the private security agencies thereby contributing to generation of employment in the sector.**

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